

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PANCARD CLUBS LIMITED**RELEVANT PARTICULARS**

1	Name of corporate debtor	Pancard Clubs Limited
2	Date of incorporation of Corporate Debtor	24 th January 1997
3	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai under the Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U91900MH1997PLC105363
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	•Registered Office : 111-113 Kalyandas Udyoghavan, Near Century Bhavan Prabhadevi Mumbai 400025
6	Insolvency commencement date in respect of Corporate Debtor	September 09, 2022
7	Estimated date of closure of insolvency resolution process	March 08, 2023 (180 days from the day of commencement of Resolution Process)
8	Name & Registration No. of the insolvency Professional Acting as Interim Resolution professional	Name : Rajesh Sureshchandra Sheth Registration No. : IBBI/IPA-002/IP-NO1021/2020-2021/13298
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address : B-55, Shatdal Society, 7 th Floor, Azad Lane, Off S. V. Road, Andheri (W), Near Shoppers Stop, Mumbai 400058, Maharashtra Registered Email ID : rajeshshethsbi@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address : Deloitte India Insolvency Professionals LLP, 27th Floor, Tower 3, One International Center, Senapati Bapat Marg, Elphinstone (W), Mumbai-400 013. Correspondence Email ID : inpcip@deloitte.com
11	Last date for submission of claims	September 23, 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Financial Creditors (Financial Investors)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	•1. Mr. Devang Subodh Thakar •2. Mr. Vithal Madhukar Dahake •3. Mr. Prakash V. Kukreja (Detailed profile are uploaded on the website - www.cirppancardclubs.com)
14	(a) Relevant Forms (b) Details of Authorized Representatives are available at:	(a) Web link : Claim Filing - pclcirp.dcirrus.co Claim Form https://ibbi.gov.in/en/home/downloads Physical Address : NA (b) www.cirppancardclubs.com

Notice is hereby given that the **National Company Law Tribunal, Mumbai**, has ordered the commencement of the corporate insolvency resolution process of Pancard Clubs Limited on **September 09, 2022**.

The creditors of **Pancard Clubs Limited**, are hereby called upon to submit their claims with proof on or before **September 23, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the **Entry No. 12**, shall indicate its choice of Authorised Representative from among the Three Insolvency Professionals listed against **Entry No. 13** to act as authorised representative of the class [Financial investors] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



sd/-

RAJESH SURESHCHANDRA SHETH

Interim Resolution Professional

Date : 12.09.2022

Place : Mumbai

In the matter of **PANCARD CLUBS LIMITED**